

ACT No. XXV OF 1926.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 25th
March, 1926.)

An Act further to amend the Indian Divorce Act.

IV of 1926.

WHEREAS it is expedient further to amend the Indian Divorce Act, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Divorce (Amendment) short title.
Act, 1926.

2. For the second, third and fourth paragraphs of section Amendment of
section 2,
Act IV of 1926.
2 of the Indian Divorce Act the following shall be substituted, namely:—

“ Nothing hereinafter contained shall authorise any Court to grant any relief under this Act except where the petitioner professes the Christian religion, or to make decrees of dissolution of marriage except where the parties to the marriage are domiciled in India at the time when the petition is presented, or to make decrees of nullity of marriage except where the marriage has been solemnized in India and the petitioner is resident in India at the time of presenting the petition, or to grant any relief under this Act, other than a decree of dissolution of marriage or of nullity of marriage, except where the petitioner resides in India at the time of presenting the petition.”

Price Annā 1 or 1½d.]

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MGIPC—L—1-153—8-5-26—12,500.